

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109
CA No. 73/2022
And
CP No.16/Chd/Hry/2022

IN THE MATTER OF:

Nayantara Prasad & Ors.

...

Petitioners

Versus

**Spire Edge Maintenance & Lease ...
Facilitation Ltd.**

Respondent

Under Section: 244(1)(b), CA 2013

Order delivered on 05.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None.

For the Respondent : Mr. Vikrant Panchanda, Advocate for
Respondent No. 3.
None for the remaining respondents.

ORDER

CA No. 73/2022 & CP No.16/Chd/Hry/2022

This application has been filed under Section 244(1)(b) seeking waiver of requirements specified under Section 244(1)(b) to apply under Section 241. Since there is no representation on behalf of the petitioner in the main petition bearing No. CP No.16/Chd/Hry/2022 and the CA No. 73/2022, it seems that petitioner is not interested in pursue the same. Therefore, the main petition bearing No. ***CP No.16/Chd/Hry/2022 as well as CA No. 73/2022 are dismissed for non-prosecution.***

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)